

**Central Administrative Tribunal
Principal Bench**

OA No.768/2019

New Delhi, this the 7th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Vikram Sharma
Aged 35 years,
Group 'B',
S/o Sh. Ramesh Chand,
Post- PGT (Physics)
R/o House No.115, Basant Vihar,
Narwana, Jind, Haryana. Applicant.

(By Advocate : Shri Kamlesh Kr. Mishra, Shri Rahul Kumar
and Shri Raj Mishra)

Vs.

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi 110016.
2. The Joint Commissioner (Administration Branch)
Kendriya Vidyalaya Sangathan
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi 110016. ... Respondents.

(By Advocates :Shri Kumar Onkareshwar and Shri S. Rajappa)

: ORDER (ORAL) :

Justice L. Narasimha Reddy, Chairman:

The 1st respondent issued Advertisement No.14 dated 24.08.2018 inviting applications for selection/ appointment of different categories of Post Graduate and Trained

Graduate Teachers (PGT) in their establishment. One such post is PGT (Physics). The qualifications stipulated therefore are Master's Degree in Physics/ Electronics/ Applied Physics/Nuclear Physics.

2. The applicant states that he holds a Master's Degree, namely, M. Tech in Electronics and Communication Engineering. His application was considered and he was permitted to participate in the written test also. A list of short listed candidates for this post, containing 48 names was published and the name of the applicant figured at Sl. No.45 in General Category. He was issued an interview call but he was not interviewed on the ground that the qualifications held by him are not adequate for the post. The applicant made a representation dated 28.02.2019 ventilating his grievance. Since there is no response to that, he filed this OA with a prayer to direct the respondents to appoint him in the post of PGT (Physics/Electronics) on the basis of the qualifications held by him.

3. The applicant contends that the Masters Degree of M. Tech. Electronics and Communication Engineering fits into the prescribed qualification and there is no justification for the respondents in not permitting him to interview.

4. We heard Shri Anmol Pandita, learned counsel for the applicant at the stage of admission.

5. The applicant was permitted to participate in the written test, and was even called for interview. At that stage, the respondents seem to have entertained the doubt as to the adequacy of the qualifications held by him. The applicant made a representation in this behalf. The same needs to be considered by the respondents and appropriate orders deserve to be passed.

6. We, therefore, dispose of the OA directing the 1st respondent to pass orders on the representation dated 28.02.2019 submitted by the applicant within a period of six weeks from the date of receipt of copy of this order. It shall be open to the applicant to enclose a copy of the representation, along with the copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/